
(2022) 01 SEBI CK 0063

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1395 Of 2021, Appeal No. 811 Of 2021

NU Pharamlogics Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 17-01-2022

Acts Referred:

Citation : (2022) 01 SEBI CK 0063

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pratham Masurekar, Suraj Surjit Chaudhary, Abhishek Khare, Sharvil Kala

Judgement

1. Having heard the learned counsel for the appellant, we are of the opinion that Noticee No. 1 is a necessary party. Let an impleadment application be filed within a week. List for admission on January 25, 2022.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.